MINUTES OF MEETING NO. 07/80 OF NORMS COMMITTEE- I (DES-I SECTION) DATED 17.07.2019

Meeting No. 07/20 of the Norms Committee (NC-I) for the licensing year 2019-2020 held on 17.07.2019 under the **Chairmanship of Sh. R.P. Goyal, Additional Director General of Foreign Trade** to consider the applications under Duty Exemption/Remission Schemes (Chapter-4) of the applicable Foreign Trade Policy and the Handbook of Procedures. The following Members of the Committee were present in the meeting: -

Sl. No.	Name of the representatives & their Designation	Department
1.	Shri B. C. Nayak, D. O.	DHI
2.	Shri Sandeep Chauhan, D.O.	DPIIT
3.	Shri Shaish Kumar, Consultant (Tech-1)	DGFT
4.	Shri V.C. Agarwal, Consultant (Tech-3)	DGFT
5.	Shri K.V. Tirumala, Deputy DGFT	DGFT
6.	Shri Pranav Upadhyay, Asst. Director (ISS)	DGFT

Note:

1. In certain cases the decision of the Norms Committee refers to the Recommendations/ Observations/Deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The scanned copies uploaded are to be accepted. The U.O NO/O.M No of the scanned copy is reflected in the minutes.

2. Wherever the Committee has fixed norms, the RAs should allow inputs as per wastage norms approved or as applied whichever is less.

3. All applications/representations/reply to the Deficiency letters etc. may be sent to NC-I at e-mail address- nc1.dgft@nic.in. All firms are also requested to mail/send their present valid email addresses so that correspondences can be made through email/ by Post.

4. Minutes of Meeting No. 06/20 dated 03.07.2019 were circulated on 12.07.2019, to all the members of the Committee and the comments, there upon received, were incorporated in the Minutes. Hence, the said minutes were uploaded on https://dgft.gov.in on 16.07.2019.

MEETING NUMBER: 7/80-ALC2/2019 **MEETING DATE:** 17.07.2019

1	**Case No.: 29/15/80-ALC2/2018**	Party Name: INJECTOPLAST PVT.LTD	Meet No/Date: 7/80-ALC2/2019 17.07.2019	**Status:**
	HQ File :01/80/050/00371/AM19/	RLA File :06/24/040/00009/AM16/	Lic. No./Date:0610038158 19.05.2015	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **Consultant (Tech-1)** was sent to the firm on 05.07.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the firm. Case is deferred.			

2	**Case No.: 345/15/80-ALC2/2018**	Party Name: SARA SAE PRIVATE LIMITED	Meet No/Date: 7/80-ALC2/2019 17.07.2019	**Status:**
	HQ File :01/80/050/00687/AM19/	RLA File :61/24/040/00008/AM16/	Lic. No./Date:6110001290 01.06.2015	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the copy of application was sent to **MSME** on 31.05.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to remind **MSME** for expediting the comments. Case is deferred.			

3	**Case No.:349/15/80-ALC2/2018**	Party Name: CARL ZEISS INDIA(BANGALORE)PVT.LTD.	Meet No/Date:7/80-ALC2/2019 17.07.2019	**Status:**
	HQ File :01/80/050/00691/AM19/	RLA File :07/24/040/00090/AM16/	Lic. No./Date:0710108434 29.06.2015	Approved
	Decision: The Committee considered the case as per the agenda and the representative of the firm explained the case before the Norms Committee in the meeting. The Committee decided to **ratify** the norms for the above AA on **Net to Net basis** on the recommendation of the **Consultant (Tech-1).** RA concerned may take further necessary action as per the decision of NC.			

4	**Case No.:19/15/80-ALC2/2018**	Party Name: AYYAPPA CNC PVT.LTD,	Meet No/Date:7/80-ALC2/2019 17.07.2019	**Status:**
	HQ File :01/80/050/00361/AM19/	RLA File :07/24/040/00045/AM17/	Lic. No./Date:0710109807 12.05.2016	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the copy of application was sent to **MSME** on 11.07.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments.			

	Case is deferred.

5	**Case No.:24/15/80-ALC2/2018**	Party Name: DYNAMATIC TECHNOLOGIES LIMITED	Meet No/Date: 7/80-ALC2/2019 17.07.2019	**Status:**
	HQ File :01/80/050/00366/AM19/	RLA File :07/24/040/00038/AM17/	Lic. No./Date:0710109871 26.05.2016	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the copy of application was sent to **MSME** on 10.07.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

6	**Case No.:12/1/80-ALC2/2019**	Party Name: INTERPUMP HYDRAULICS INDIA PVT. LTD.,	Meet No/Date:7/80-ALC2/2019 17.07.2019	**Status:**
	HQ File :01/80/050/00760/AM19/	RLA File :04/24/040/00093/AM17/	Lic. No./Date:0410162268 09.09.2016	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the copy of application was sent to **MSME** on 30.05.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to remind **MSME** for expediting the comments. Case is deferred.			

7	**Case No.:386/15/80-ALC2/2018**	Party Name: DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:7/80-ALC2/2019 17.07.2019	**Status:**
	HQ File :01/80/050/00728/AM19/	RLA File :07/24/040/00292/AM17/	Lic. No./Date:0710110861 28.12.2016	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the copy of application was sent to **MSME** on 10.07.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

8	**Case No.:26/23/80-ALC2/2016**	Party Name: MITA INDIA PRIVATE LIMITED	Meet No/Date:7/80-ALC2/2019 17.07.2019	**Status:**
	HQ File :01/80/050/00529/AM17/	RLA File :05/24/040/00489/AM17/	Lic. No./Date:0510401181 06.01.2017	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to MSME for examination of the case on 02.05.2019 followed by an I.D. reminder on 08.07.2019. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

9	**Case No.:159/15/80-ALC2/2018**	Party Name: EMPIRE INDUSTRIES	Meet No/Date:7/80-ALC2/2019 17.07.2019	**Status:**
	HQ File :01/80/050/00501/AM19/	RLA File :34/24/040/00304/AM17/	Lic. No./Date:3410042896 31.01.2017	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **MSME** was sent to the firm on 24.05.2019 followed by final reminder on 05.07.2019. It was also noted that the firm vide email dated 12.07.2019 requested to approve this AA on repeat basis. However, the matter was discussed in the meeting and the Committee noted that, as the **AA was applied under No-norms category of 4.07 of HBP**, prior to fixation of ad-hoc norm. Therefore the same cannot be considered on repeat basis. Hence, the Committee decided to wait for the reply, against the deficiency letter. Case is deferred.			

10	**Case No.:160/15/80-ALC2/2018**	Party Name: EMPIRE INDUSTRIES	Meet No/Date:7/80-ALC2/2019 17.07.2019	**Status:**
	HQ File :01/80/050/00502/AM19/	RLA File :34/24/040/00305/AM17/	Lic. No./Date:3410042895 31.01.2017	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **MSME** was sent to the firm on 24.05.2019 followed by final reminder on 05.07.2019. It was also noted that the firm vide email dated 12.07.2019 requested to approve this AA on repeat basis. However, the matter was discussed in the meeting and the Committee noted that, as the **AA was applied under No-norms category of 4.07 of HBP**, prior to fixation of ad-hoc norms. Therefore the same cannot be considered on repeat basis. Hence, the Committee decided to wait for the reply, against the deficiency letter. Case is deferred.			

11	**Case No.:402/15/80-ALC2/2018**	Party Name: SHIV HYDROMET	Meet No/Date:7/80-ALC2/2019 17.07.2019	**Status:**
	HQ File :01/80/050/00744/AM19/	RLA File :24/24/040/00034/AM17/	Lic. No./Date:2410042158 14.03.2017	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **Consultant (Tech-1)** was sent to the firm on 05.07.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the firm. Case is deferred.			

12	**Case No.:11/3/80-ALC2/2017**	Party Name: MINDA SILCA ENGINEERING PRIVATE LIMITED	Meet No/Date:7/80-ALC2/2019 17.07.2019	**Status:**
	HQ File :01/80/050/00011/AM18/	RLA File :05/24/040/00634/AM17/	Lic. No./Date:0510402001 20.03.2017	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply sent to **MSME** on 13.06.2019 for examination of the case. However, no comments have been			

	received yet. Hence, the Committee decided to remind **MSME** for expediting the comments. Case is deferred.

13	**Case No.:53/3/80-ALC2/2017**	Party Name: GL&V INDIA PRIVATE LIMITED	Meet No/Date:7/80-ALC2/2019 17.07.2019	**Status:**
	HQ File :01/80/050/00053/AM18/	RLA File :31/83/040/00185/AM17/	Lic. No./Date:3110066640 29.03.2017	Rejected
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **Consultant (Tech-3)** was sent to the firm on 07.03.2019 and final reminder on 24.05.2019. However, no reply has been received yet. Hence, the Committee decided to **reject** the case under intimation to **RA, Pune**. RA concerned may take consequential action accordingly.			

14	**Case No.:398/15/80-ALC2/2018**	Party Name: DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:7/80-ALC2/2019 17.07.2019	**Status:**
	HQ File :01/80/050/00740/AM19/	RLA File :07/24/040/00395/AM17/	Lic. No./Date:0710111555 08.05.2017	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the copy of application was sent to **MSME** on 10.07.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

15	**Case No.:91/15/80-ALC2/2018**	Party Name: AYYAPPA CNC PVT LTD	Meet No/Date:7/80-ALC2/2019 17.07.2019	**Status:**
	HQ File :01/80/050/00433/AM19/	RLA File :07/24/040/00043/AM18/	Lic. No./Date:0710111569 09.05.2017	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the copy of application was sent to **MSME** on 11.07.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

16	**Case No.:11/19/80-ALC2/2017**	Party Name: VEM TECHNOLOGIES PVT LTD.	Meet No/Date:7/80-ALC2/2019 17.07.2019	**Status:**
	HQ File :01/80/050/00292/AM18/	RLA File :09/24/040/00054/AM18/	Lic. No./Date:0910065039 15.05.2017	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the case was referred to **MSME** for examination on 02.01.2019 followed by I.D. reminders on 02.05.2019 & 15.07.2019 for expediting the comments. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

17	**Case No.:4/8/80-ALC2/2017**	Party Name: THE INDURE PVT. LTD	Meet No/Date:7/80-ALC2/2019 17.07.2019	**Status:**
	HQ File :01/80/050/00148/AM18/	RLA File :05/24/040/00005/AM18/	Lic. No./Date:0510402573 16.05.2017	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply sent to **DHI** on 10.07.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

18	**Case No.:1/11/80-ALC2/2018**	Party Name: DIAMOND METAL SCREENS (P) LTD	Meet No/Date:7/80-ALC2/2019 17.07.2019	**Status:**
	HQ File :01/80/050/00192/AM19/	RLA File :65/24/040/00003/AM18/	Lic. No./Date:6510000003 17.05.2017	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to **MSME** for examination of the case on 02.04.2019 followed by an I.D. reminder on 08.07.2019. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

19	**Case No.:132/15/80-ALC2/2018**	Party Name: DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:7/80-ALC2/2019 17.07.2019	**Status:**
	HQ File :01/80/050/00474/AM19/	RLA File :07/24/040/00034/AM18/	Lic. No./Date:0710111628 19.05.2017	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the copy of application was sent to **MSME** on 10.07.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

20	**Case No.:400/15/80-ALC2/2018**	Party Name: DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:7/80-ALC2/2019 17.07.2019	**Status:**
	HQ File :01/80/050/00742/AM19/	RLA File :07/24/040/00394/AM17/	Lic. No./Date:0710111634 22.05.2017	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the copy of application was sent to **MSME** on 10.07.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

21	**Case No.:10/9/80-ALC2/2017**	Party Name: S AND P ENTERPRISES	Meet No/Date:7/80-ALC2/2019 17.07.2019	**Status:**
	HQ File :01/80/050/00188/AM18/	RLA File :04/24/040/00058/AM18/	Lic. No./Date:0410163247 20.06.2017	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply sent to **MSME** on 26.06.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to remind **MSME** for expediting the comments. Case is deferred.			

22	**Case No.:4/13/80-ALC2/2017**	Party Name: PAHARPUR COOLING TOWERS LIMITED	Meet No/Date:7/80-ALC2/2019 17.07.2019	**Status:**
	HQ File :01/80/050/00240/AM18/	RLA File :02/24/040/00070/AM18/	Lic. No./Date:0210207794 14.08.2017	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a letter for clarification regarding change in the import and the export item was sent to RA, Calcutta on 20.03.2019 followed by reminders on 24.05.2019 & 05.07.2019. However, no information has been received so far. Hence, the Committee decided to wait for the requisite information. Case is deferred.			

23	**Case No.:80/11/80-ALC2/2018**	Party Name: MACAWBER BEEKAY PVT. LTD.	Meet No/Date:7/80-ALC2/2019 17.07.2019	**Status:**
	HQ File :01/80/050/00271/AM19/	RLA File :05/24/040/00230/AM18/	Lic. No./Date:0510403845 29.08.2017	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply sent to **MSME** on 11.07.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

24	**Case No.:188/15/80-ALC2/2018**	Party Name: AYYAPPA CNC PVT LTD	Meet No/Date:7/80-ALC2/2019 17.07.2019	**Status:**
	HQ File :01/80/050/00530/AM19/	RLA File :07/24/040/00156/AM18/	Lic. No./Date:0710112073 31.08.2017	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the copy of application was sent to **MSME** on 11.07.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

25	**Case No.:18/19/80-ALC2/2017**	Party Name: KINECO KAMAN COMPOSITES - INDIA PVT LTD	Meet No/Date:7/80-ALC2/2019 17.07.2019	**Status:**
	HQ File :01/80/050/00299/AM18/	RLA File :17/24/040/00050/AM18/	Lic. No./Date:1710006668 10.10.2017	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the firm directly sent the reply against the issued deficiency letter to MeitY vide email dated 10.07.2019. MeitY informed vide email dated 12.07.2019 that the case is under examination. Therefore, the committee decided to wait for the comments. Case is deferred.			

26	**Case No.:30/11/80-ALC2/2018**	Party Name: AKSHAR PRECISION TUBES PVT.LTD.	Meet No/Date: 7/80-ALC2/2019 17.07.2019	**Status:**
	HQ File :01/80/050/00221/AM19/	RLA File :34/24/040/00179/AM18/	Lic. No./Date:3410043530 10.10.2017	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply sent to **MSME** on 16.07.2019 for examination of the case. Therefore, the Committee decided to wait for the comments. Case is deferred.			

27	**Case No.:36/19/80-ALC2/2017**	Party Name: ASHOKA MANUFACTURING LTD.	Meet No/Date:7/80-ALC2/2019 17.07.2019	**Status:**
	HQ File :01/80/050/00317/AM18/	RLA File :02/24/040/00120/AM18/	Lic. No./Date:0210207941 03.11.2017	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the case was referred to **MSME** for examination on 13.05.2019 followed by an I.D. reminder on 08.07.2019. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

28	**Case No.:237/15/80-ALC2/2018**	Party Name: AYYAPPA CNC PVT LTD	Meet No/Date:7/80-ALC2/2019 17.07.2019	**Status:**
	HQ File :01/80/050/00579/AM19/	RLA File :07/24/040/00223/AM18/	Lic. No./Date:0710112397 10.11.2017	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the copy of application was sent to **MSME** on 11.07.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

29	**Case No.:26/20/80-ALC2/2017**	Party Name: ICEM ENGINEERING COMPANY PRIVATE LIMITED	Meet No/Date: 7/80-ALC2/2019 17.07.2019	**Status:**
	HQ File :01/80/050/00390/AM18/	RLA File :03/94/040/00742/AM18/	Lic. No./Date:0310817800 15.12.2017	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **Consultant (Tech-3)** was sent to the firm on 06.05.2019 and final reminder on 05.07.2019. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

30	**Case No.:20/20/80-ALC2/2017**	Party Name: BIRLA PRECISION TECHNOLOGIES LTD.,	Meet No/Date:7/80-ALC2/2019 17.07.2019	**Status:**
	HQ File :01/80/050/00384/AM18/	RLA File :03/94/040/00782/AM18/	Lic. No./Date:0310818218 04.01.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to **MSME** for examination of the case on 02.01.2019 followed by I.D. reminders on 02.05.2019 & 09.07.2019 for expediting the comments. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

31	**Case No.: 23/20/80-ALC2/2017**	Party Name: BIRLA PRECISION TECHNOLOGIES LTD.	Meet No/Date: 7/80-ALC2/2019 17.07.2019	**Status:**
	HQ File :01/80/050/00387/AM18/	RLA File :03/94/040/00784/AM18/	Lic. No./Date:0310818219 04.01.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to **MSME** for examination of the case on 02.01.2019 followed by I.D. reminders on 02.05.2019 & 09.07.2019 for expediting the comments. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

32	**Case No.:21/20/80-ALC2/2017**	Party Name: BIRLA PRECISION TECHNOLOGIES LTD.	Meet No/Date:7/80-ALC2/2019 17.07.2019	**Status:**
	HQ File :01/80/050/00385/AM18/	RLA File :03/94/040/00785/AM18/	Lic. No./Date:0310818275 05.01.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to **MSME** for examination of the case on 02.01.2019 followed by I.D. reminders on 02.05.2019 & 15.07.2019 for expediting the comments. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

33	**Case No.:22/20/80-ALC2/2017**	Party Name: BIRLA PRECISION TECHNOLOGIES LTD.	Meet No/Date:7/80-ALC2/2019 17.07.2019	**Status:**
	HQ File :01/80/050/00386/AM18/	RLA File :03/94/040/00783/AM18/	Lic. No./Date:0310818273 05.01.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to **MSME** for examination of the case on 02.01.2019 followed by I.D. reminders on 02.05.2019 & 15.07.2019 for expediting the comments. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

34	**Case No.:32/11/80-ALC2/2018**	Party Name: AQUASUB ENGINEERING	Meet No/Date:7/80-ALC2/2019 17.07.2019	**Status:**
	HQ File :01/80/050/00223/AM19/	RLA File :32/24/040/00040/AM18/	Lic. No./Date:3210078358 05.01.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **DPIIT** was sent to the firm on 05.07.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the firm. Case is deferred.			

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	Case No.:29/20/80-ALC2/2017	Party Name: AQUASUB ENGINEERING	Meet No/Date:7/80-ALC2/2019 17.07.2019	**Status:**
	HQ File :01/80/050/00393/AM18/	RLA File :32/24/040/00042/AM18/	Lic. No./Date:3210078359 08.01.2018	Approved

Decision: The Committee considered the case as per the agenda and decided to ratify the norms on repeat basis as approved for AA No. 03210077566 dated 17.06.2015 in Meeting No. 06/80 dated 03.07.2019 as per written comments given by **DPIIT** vide U.O. No.: P-47011/22/2019-TSW dated 15.07.2019 as under:

ITCHS Code	Export Item	ITCHS Code	Import Item	Recommended Norms
84139120	Parts of Centrifugal Pump (Side Channel Pump) AISI 304 Grade	72209900	Relevant Cold Rolled Stainless Steel Sheets / Coils AISI 304 Grade	1.29 Kg/Kg content in the export product after taking 1/3rd recovery from scrap

***Note: (i) Description, Part No., Net weight/unit (in Kgs.) of each export item (Parts of centrifugal pump) mat be specified in the AA.**
(ii) Import item at Sl. No. 1 may be of relevant grade and thickness in export item.

RA concerned may take further necessary action as per the decision of NC.

36	**Case No.:54/20/80-ALC2/2017**	Party Name: SWASTIK TUNGSTEN PVT LTD	Meet No/Date:7/80-ALC2/2019 17.07.2019	**Status:**
	HQ File :01/80/050/00418/AM18/	RLA File :03/95/040/00824/AM18/	Lic. No./Date:0310818444 11.01.2018	Approved

Decision: The Committee considered the case as per the agenda and decided to ratify the norms as per written comments given by **Consultant (Tech-1)** as under:

ITCHS Code	Export Item	ITCHS Code	Import Item	Recommended Norms
81011000	TUNGSTEN METAL POWDER	81011000	TUNGSTEN ABRASIVE POWDER **(Tungsten content not more than 50.7%)**	As applied for

Note: Tungsten content should not be more than 50.7% in the import item.

RA concerned may take further necessary action as per the decision of NC.

37	**Case No.:20/1/80-ALC2/2019**	Party Name: ZTT INDIA PRIVATE LIMITED	Meet No/Date:7/80-ALC2/2019 17.07.2019	**Status:**
	HQ File :01/80/050/00768/AM19/	RLA File :04/24/040/00212/AM18/	Lic. No./Date:0410163956 07.02.2018	Deferred

Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm & **RA, Chennai**. A letter was sent to the firm & **RA, Chennai** on 27.05.2019 followed by a reminder on 05.07.2019. However, no information has been received so far. Hence, the Committee decided to remind again the firm & **RA, Chennai** to submit the complete set of application for examination of the case.

Case is deferred.

38	**Case No.:32/5/80-ALC2/2018**	Party Name: TINITA ENGINEERING PVT.LTD.	Meet No/Date:7/80-ALC2/2019 17.07.2019	**Status:**
	HQ File :01/80/050/00081/AM19/	RLA File :03/95/040/01031/AM18/	Lic. No./Date:0310819380 23.02.2018	Rejected

Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **MSME** was sent to the firm on 26.03.2019 and final reminder on 28.05.2019. However, no reply has been received yet. Hence, the Committee decided to **reject** the case under intimation to **RA, Mumbai**.

RA concerned may take consequential action accordingly.

39	**Case No.:392/15/80-ALC2/2018**	Party Name: DYNAMATIC TECHNOLOGIES LIMITED,	Meet No/Date:7/80-ALC2/2019 17.07.2019	**Status:**
	HQ File :01/80/050/00734/AM19/	RLA File :07/24/040/00336/AM18/	Lic. No./Date:0710112968 13.03.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the copy of application was sent to **MSME** on 10.07.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

40	**Case No.:118/15/80-ALC2/2018**	Party Name: LMT TOOLS INDIA PRIVATE LIMITED	Meet No/Date:7/80-ALC2/2019 17.07.2019	**Status:**
	HQ File :01/80/050/00460/AM19/	RLA File :31/83/040/00001/AM19/	Lic. No./Date:3110067025 06.04.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **Consultant (Tech-3)** was sent to the firm on 05.07.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the firm. Case is deferred.			

41	**Case No.:40/8/80-ALC2/2018**	Party Name: SARA SAE PRIVATE LIMITED	Meet No/Date:7/80-ALC2/2019 17.07.2019	**Status:**
	HQ File :01/80/050/00163/AM19/	RLA File :61/24/040/00001/AM19/	Lic. No./Date:6110001499 16.04.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **MSME** was sent to the firm on 06.05.2019 and final reminder on 05.07.2019. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

42	**Case No.:6/8/80-ALC2/2018**	Party Name: L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:7/80-ALC2/2019 17.07.2019	**Status:**
	HQ File :01/80/050/00129/AM19/	RLA File :03/95/040/01112/AM18/	Lic. No./Date:0310820724 27.04.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **DHI** was sent to the firm on 06.05.2019 and final reminder on 05.07.2019. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

43	**Case No.:46/5/80-ALC2/2018**	Party Name: S AND P ENTERPRISES	Meet No/Date:7/80-ALC2/2019 17.07.2019	**Status:**
	HQ File :01/80/050/00095/AM19/	RLA File :04/24/040/00027/AM19/	Lic. No./Date:0410164303 07.05.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply sent to **MSME** on 03.06.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to remind **MSME** for expediting the comments. Case is deferred.			

44	**Case No.:127/15/80-ALC2/2018**	Party Name: AYYAPPA CNC PVT.LTD,	Meet No/Date:7/80-ALC2/2019 17.07.2019	**Status:**
	HQ File :01/80/050/00469/AM19/	RLA File :07/24/040/00020/AM19/	Lic. No./Date:0710113266 10.05.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the copy of application was sent to **MSME** on 11.07.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

45	**Case No.:45/11/80-ALC2/2018**	Party Name: JAMES ROBINSON LABS PVT LTD	Meet No/Date:7/80-ALC2/2019 17.07.2019	**Status:**
	HQ File :01/80/050/00236/AM19/	RLA File :09/24/040/00035/AM19/	Lic. No./Date:0910066251 21.05.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **Consultant (Tech-1)** was sent to the firm on 06.05.2019 and final reminder on 05.07.2019. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

46	**Case No.:128/15/80-ALC2/2018**	Party Name: DYNAMATIC TECHNOLOGIES LIMITED	Meet No/Date:7/80-ALC2/2019 17.07.2019	**Status:**
	HQ File :01/80/050/00470/AM19/	RLA File :07/24/040/00034/AM19/	Lic. No./Date:0710113340 28.05.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the copy of application was sent to **MSME** on 10.07.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

47	**Case No.:129/15/80-ALC2/2018**	Party Name: DYNAMATIC TECHNOLOGIES LIMITED	Meet No/Date:7/80-ALC2/2019 17.07.2019	**Status:**
	HQ File :01/80/050/00471/AM19/	RLA File :07/24/040/00033/AM19/	Lic. No./Date:0710113346 28.05.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the copy of application was sent to **MSME** on 10.07.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

48	**Case No.:130/15/80-ALC2/2018**	Party Name: DYNAMATIC TECHNOLOGIES LIMITED	Meet No/Date:7/80-ALC2/2019 17.07.2019	**Status:**
	HQ File :01/80/050/00472/AM19/	RLA File :07/24/040/00040/AM19/	Lic. No./Date:0710113344 28.05.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the copy of application was sent to **MSME** on 10.07.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

49	**Case No.:131/15/80-ALC2/2018**	Party Name: DYNAMATIC TECHNOLOGIES LIMITED	Meet No/Date:7/80-ALC2/2019 17.07.2019	**Status:**
	HQ File :01/80/050/00473/AM19/	RLA File :07/24/040/00032/AM19/	Lic. No./Date:0710113347 28.05.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the copy of application was sent to **MSME** on 10.07.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

50	**Case No.:166/15/80-ALC2/2018**	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:7/80-ALC2/2019 17.07.2019	**Status:**
	HQ File :01/80/050/00508/AM19/	RLA File :09/24/040/00171/AM19/	Lic. No./Date:0910066472 18.07.2018	Deferred
	Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish following information as per written comments given by **DHI** vide F. No.: 0910066472/BHEL/2019-HEI dated 17.07.2019 as under: 1. Specification/rating of all export products. 2. Weight of each export product. 3. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.			

4. Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares.
5. Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by dimensional engineering dawning for each raw material separately.
6. List of insulating material & their value.
7. Break up of all items with quantity in set to numbers.
8. List of all casting & forging with their raw weight & finished weight.
9. Details of mandatory spares & its quantity (export). Please clarify the items which are imported, indigenously procured & which are manufactured out of imported raw material.

Case is deferred.

51	**Case No.:8/11/80-ALC2/2018**	Party Name: LEIXIR RESOURCES PRIVATE LIMITED	Meet No/Date:7/80-ALC2/2019 17.07.2019	**Status:**
	HQ File :01/80/050/00199/AM19/	RLA File :05/23/040/00202/AM19/	Lic. No./Date:0510407334 27.07.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **Consultant (Tech-1)** was sent to the firm on 06.05.2019 and final reminder on 05.07.2019. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

52	**Case No.:18/11/80-ALC2/2018**	Party Name: KELVION INDIA PVT LTD	Meet No/Date:7/80-ALC2/2019 17.07.2019	**Status:**
	HQ File :01/80/050/00209/AM19/	RLA File :03/94/040/00367/AM19/	Lic. No./Date:0310822721 31.07.2018	Approved
	Decision: The Committee considered the case as per the agenda and decided to ratify the norms as per written comments of **DPIIT** vide U.O. No.: P-47011/271/2018-TSW dated 11.07.2019. (Copy enclosed). RA concerned may take further necessary action as per the decision of NC.			

53	**Case No.:9/11/80-ALC2/2018**	Party Name: LEIXIR RESOURCES PRIVATE LIMITED	Meet No/Date:7/80-ALC2/2019 17.07.2019	**Status:**
	HQ File :01/80/050/00200/AM19/	RLA File :05/23/040/00218/AM19/	Lic. No./Date:0510407454 06.08.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **Consultant (Tech-1)** was sent to the firm on 06.05.2019 and final reminder on 05.07.2019. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

54	**Case No.:76/11/80-ALC2/2018**	Party Name: HIMACHAL FUTURISTIC COMMUNICATIONS LTD	Meet No/Date:7/80-ALC2/2019 17.07.2019	**Status:**
	HQ File :01/80/050/00267/AM19/	RLA File :05/23/040/00215/AM19/	Lic. No./Date:0510407445 06.08.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply sent to **MeitY** on 15.07.2019 for examination of the case. Therefore, the Committee decided to wait for the comments. Case is deferred.			

55	**Case No.:19/11/80-ALC2/2018**	Party Name: ICEM ENGINEERING COMPANY PRIVATE LIMITED,	Meet No/Date:7/80-ALC2/2019 17.07.2019	**Status:**
	HQ File :01/80/050/00210/AM19/	RLA File :03/94/040/00306/AM19/	Lic. No./Date:0310822939 09.08.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **Consultant (Tech-3)** was sent to the firm on 06.05.2019 and final reminder on 05.07.2019. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

56	**Case No.:43/11/80-ALC2/2018**	Party Name: THE ANUP ENGINEERING LIMITED	Meet No/Date:7/80-ALC2/2019 17.07.2019	**Status:**
	HQ File :01/80/050/00234/AM19/	RLA File :08/24/040/00115/AM19/	Lic. No./Date:0810143257 14.08.2018	Withdrawn
	Decision: The Committee considered the case as per the agenda and noted that the firm informed vide email dated 06.07.2019 that the above AA was surrendered at **RA, Ahmedabad**. Therefore, the Committee decided to withdraw the case from the agenda under intimation to **RA, Ahmedabad**. Case is withdrawn.			

57	**Case No.:5/11/80-ALC2/2018**	Party Name: LEGENDS THE MERCHANT GROUP	Meet No/Date:7/80-ALC2/2019 17.07.2019	**Status:**
	HQ File :01/80/050/00196/AM19/	RLA File :05/23/040/00229/AM19/	Lic. No./Date:0510407548 17.08.2018	Rejected
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **MSME** was sent to the firm on 26.03.2019 and final reminder on 28.05.2019. However, no reply has been received yet. Hence, the Committee decided to **reject** the case under intimation to **RA, New Delhi**. RA concerned may take consequential action accordingly.			

58	**Case No.:34/1/80-ALC2/2019**	Party Name: KINECO KAMAN COMPOSITES - INDIA PVT LTD	Meet No/Date:7/80-ALC2/2019 17.07.2019	**Status:**
	HQ File :01/80/050/00782/AM19/	RLA File :17/24/040/00017/AM19/	Lic. No./Date:1710006716 20.08.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the copy of application was sent to **MeitY** on 26.06.2019 for examination of the case. **MeitY** informed vide email dated 12.07.2019 that the case is under examination. Therefore, the Committee decided to wait for the comments. Case is deferred.			

59	**Case No.:25/11/80-ALC2/2018**	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:7/80-ALC2/2019 17.07.2019	**Status:**
	HQ File :01/80/050/00216/AM19/	RLA File :03/95/040/00056/AM19/	Lic. No./Date:0310823360 28.08.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **Consultant (Tech-3)** was sent to the firm on 06.05.2019 and final reminder on 08.07.2019. The firm vide letter dated 13.07.2019 requested for extension of time i.e. 90 days to furnish the requisite information. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

60	**Case No.:23/11/80-ALC2/2018**	Party Name: JAYESH METALS AND FERRO ALLOYS LLP	Meet No/Date:7/80-ALC2/2019 17.07.2019	**Status:**
	HQ File :01/80/050/00214/AM19/	RLA File :03/94/040/00488/AM19/	Lic. No./Date:0310823416 29.08.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply dated 08.07.2019 is being sent to **MSME** for examination of the case. Therefore, the Committee decided to send the same and wait for the comments. Case is deferred.			

61	**Case No.:28/11/80-ALC2/2018**	Party Name: L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:7/80-ALC2/2019 17.07.2019	**Status:**
	HQ File :01/80/050/00219/AM19/	RLA File :03/95/040/00466/AM19/	Lic. No./Date:0310823400 29.08.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **DHI** was sent to the firm on 29.03.2019 and final reminder on 27.05.2019. The firm vide letter dated 13.07.2019 requested for extension of time i.e. 90 days to furnish the requisite information. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

62	**Case No.:58/11/80-ALC2/2018**	Party Name: TEGA INDUSTRIES LIMITED	Meet No/Date:7/80-ALC2/2019 17.07.2019	**Status:**
	HQ File :01/80/050/00249/AM19/	RLA File :02/24/040/00087/AM19/	Lic. No./Date:0210208676 05.09.2018	Approved
	Decision: The Committee considered the case as per the agenda and decided to ratify the norms as per written comments of **DPIIT** vide F. No.: 07/178/2018-TS dated 24.06.2019. (Copy enclosed). RA concerned may take further necessary action as per the decision of NC.			

63	**Case No.:65/11/80-ALC2/2018**	Party Name: PLANSEE INDIA HIGH PERFORMANCE MATERIALS PVT LTD	Meet No/Date:7/80-ALC2/2019 17.07.2019	**Status:**
	HQ File :01/80/050/00256/AM19/	RLA File :07/24/040/00094/AM19/	Lic. No./Date:0710113822 06.09.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **Consultant (Tech-3)** was sent to the firm on 08.07.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the firm. Case is deferred.			

64	**Case No.:9/1/80-ALC2/2019**	Party Name: L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:7/80-ALC2/2019 17.07.2019	**Status:**
	HQ File :01/80/050/00757/AM19/	RLA File :03/95/040/00469/AM19/	Lic. No./Date:0310823645 07.09.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **DHI** was sent to the firm on 06.05.2019 and final reminder on 05.07.2019. The firm vide letter dated 13.07.2019 requested for extension of time i.e. 90 days to furnish the requisite information. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

65	**Case No.:44/11/80-ALC2/2018**	Party Name: ALLROUND (INDIA) VEGETABLE PROCESSING MACHINES PRI	Meet No/Date:7/80-ALC2/2019 17.07.2019	**Status:**
	HQ File :01/80/050/00235/AM19/	RLA File :33/24/040/00007/AM19/	Lic. No./Date:3310030475 12.09.2018	Rejected
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **MSME** was sent to the firm on 26.03.2019 and final reminder on 28.05.2019. However, no reply has been received yet. Hence, the Committee decided to **reject** the case under intimation to **RA, Panipat**. RA concerned may take consequential action accordingly.			

66	**Case No.:200/15/80-ALC2/2018**	Party Name: DYNAMATIC TECHNOLOGIES LIMITED	Meet No/Date:7/80-ALC2/2019 17.07.2019	**Status:**
	HQ File :01/80/050/00542/AM19/	RLA File :07/24/040/00137/AM19/	Lic. No./Date:0710113846 14.09.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the copy of application was sent to **MSME** on 10.07.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

67	**Case No.:201/15/80-ALC2/2018**	Party Name: DYNAMATIC TECHNOLOGIES LIMITED	Meet No/Date:7/80-ALC2/2019 17.07.2019	**Status:**
	HQ File :01/80/050/00543/AM19/	RLA File :07/24/040/00155/AM19/	Lic. No./Date:0710113852 17.09.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the copy of application was sent to **MSME** on 10.07.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

68	**Case No.:49/11/80-ALC2/2018**	Party Name: LEIXIR RESOURCES PRIVATE LIMITED	Meet No/Date:7/80-ALC2/2019 17.07.2019	**Status:**
	HQ File :01/80/050/00240/AM19/	RLA File :05/23/040/00264/AM19/	Lic. No./Date:0510407822 18.09.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **Consultant (Tech-1)** was sent to the firm on 06.05.2019 and final reminder on 08.07.2019. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

69	**Case No.:22/11/80-ALC2/2018**	Party Name: CROWN CLOSURES PVT. LTD.	Meet No/Date:7/80-ALC2/2019 17.07.2019	**Status:**
	HQ File :01/80/050/00213/AM19/	RLA File :03/94/040/00561/AM19/	Lic. No./Date:0310823992 26.09.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **MSME** was sent to the firm on 06.05.2019 and final reminder on 08.07.2019. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

70	**Case No.:57/11/80-ALC2/2018**	Party Name: GL&V INDIA PRIVATE LIMITED	Meet No/Date:7/80-ALC2/2019 17.07.2019	**Status:**
	HQ File :01/80/050/00248/AM19/	RLA File :31/83/040/00096/AM19/	Lic. No./Date:3110067179 26.09.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply sent to **MSME** on 20.06.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to remind **MSME** for expediting the comments. Case is deferred.			

71	**Case No.:82/11/80-ALC2/2018**	Party Name: ANSTECH	Meet No/Date:7/80-ALC2/2019 17.07.2019	**Status:**
	HQ File :01/80/050/00273/AM19/	RLA File :34/24/040/00218/AM19/	Lic. No./Date:3410044543 04.10.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm & **RA, Vadodara**. A letter was sent to the firm & **RA, Vadodara** on 26.03.2019 followed by a reminder on 08.07.2019. However, no information has been received yet. Hence, the Committee decided to wait for the complete set of application. Case is deferred.			

72	**Case No.:67/11/80-ALC2/2018**	Party Name: MASU BRAKE PADS PRIVATE LIMITED	Meet No/Date:7/80-ALC2/2019 17.07.2019	**Status:**
	HQ File :01/80/050/00258/AM19/	RLA File :05/24/040/00394/AM19/	Lic.No./Date:0510408083 11.10.2018	Rejected
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **Consultant (Tech-1)** was sent to the firm on 26.03.2019 and final reminder on 28.05.2019. However, no reply has been received yet. Hence, the Committee decided to **reject** the case under intimation to **RA, New Delhi**. RA concerned may take consequential action accordingly.			

73	**Case No.:243/15/80-ALC2/2018**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:7/80-ALC2/2019 17.07.2019	**Status:**
	HQ File :01/80/050/00585/AM19/	RLA File :09/24/040/00328/AM19/	Lic. No./Date:0910066798 02.11.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **DHI** was sent to the firm on 28.05.2019 and final reminder on 05.07.2019. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

74	**Case No.:244/15/80-ALC2/2018**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:7/80-ALC2/2019 17.07.2019	**Status:**
	HQ File :01/80/050/00586/AM19/	RLA File :09/24/040/00327/AM19/	Lic. No./Date:0910066799 02.11.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **DHI** was sent to the firm on 28.05.2019 and final reminder on 08.07.2019. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

75	**Case No.:245/15/80-ALC2/2018**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:7/80-ALC2/2019 17.07.2019	**Status:**
	HQ File :01/80/050/00587/AM19/	RLA File :09/24/040/00325/AM19/	Lic. No./Date:0910066800 02.11.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **DHI** was sent to the firm on 28.05.2019 and final reminder on 08.07.2019. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

76	**Case No.:246/15/80-ALC2/2018**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:7/80-ALC2/2019 17.07.2019	**Status:**
	HQ File :01/80/050/00588/AM19/	RLA File :09/24/040/00314/AM19/	Lic. No./Date:0910066801 02.11.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **DHI** was sent to the firm on 28.05.2019 and final reminder on 08.07.2019. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

77	**Case No.:247/15/80-ALC2/2018**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:7/80-ALC2/2019 17.07.2019	**Status:**
	HQ File :01/80/050/00589/AM19/	RLA File :09/24/040/00324/AM19/	Lic. No./Date:0910066802 02.11.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **DHI** was sent to the firm on 08.07.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the firm. Case is deferred.			

78	**Case No.:248/15/80-ALC2/2018**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:7/80-ALC2/2019 17.07.2019	**Status:**
	HQ File :01/80/050/00590/AM19/	RLA File :09/24/040/00326/AM19/	Lic. No./Date:0910066803 02.11.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **DHI** was sent to the firm on 28.05.2019 and final reminder on 08.07.2019. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

79	**Case No.:249/15/80-ALC2/2018**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:7/80-ALC2/2019 17.07.2019	**Status:**
	HQ File :01/80/050/00591/AM19/	RLA File :09/24/040/00329/AM19/	Lic. No./Date:0910066804 02.11.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **DHI** was sent to the firm on **08.07.2019**. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the firm. Case is deferred.			

80	**Case No.:250/15/80-ALC2/2018**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:7/80-ALC2/2019 17.07.2019	**Status:**
	HQ File :01/80/050/00592/AM19/	RLA File :09/24/040/00312/AM19/	Lic. No./Date:0910066805 02.11.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **DHI** was sent to the firm on 28.05.2019 and final reminder on 08.07.2019. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

81	**Case No.:251/15/80-ALC2/2018**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:7/80-ALC2/2019 17.07.2019	**Status:**
	HQ File :01/80/050/00593/AM19/	RLA File :09/24/040/00307/AM19/	Lic. No./Date:0910066806 02.11.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **DHI** was sent to the firm on 28.05.2019 and final reminder on 08.07.2019. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

82	**Case No.:253/15/80-ALC2/2018**	Party Name: BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:7/80-ALC2/2019 17.07.2019	**Status:**
	HQ File :01/80/050/00595/AM19/	RLA File :09/24/040/00340/AM19/	Lic. No./Date:0910066870 16.11.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the copy of application was sent to **DHI** on 05.07.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

83	**Case No.:254/15/80-ALC2/2018**	Party Name: KELVION INDIA PVT LTD	Meet No/Date:7/80-ALC2/2019 17.07.2019	**Status:**
	HQ File :01/80/050/00596/AM19/	RLA File :03/94/040/00694/AM19/	Lic. No./Date:0310825122 19.11.2018	Approved
	Decision: The Committee considered the case as per the agenda and decided to ratify the norms as per written comments of **DPIIT** vide U.O. No.: P-47011/270/2018-TSW dated 11.07.2019. (Copy enclosed). RA concerned may take further necessary action as per the decision of NC.			

84	**Case No.:258/15/80-ALC2/2018**	Party Name: GODREJ & BOYCE MFG. CO. LTD.	Meet No/Date:7/80-ALC2/2019 17.07.2019	**Status:**
	HQ File :01/80/050/00600/AM19/	RLA File :03/94/040/00700/AM19/	Lic. No./Date:0310825147 20.11.2018	Withdrawn
	Decision: The Committee considered the case as per the agenda and noted that **RA, Mumbai** informed vide letter dated 18.06.2019 that the above is issued under **Self Ratification Scheme as per Para 4.07A of FTP 2015-20**. Therefore, the Committee decided to withdraw the case from the agenda under intimation to **RA, Mumbai**. Case is withdrawn.			

85	**Case No.:5/13/80-ALC2/2018**	Party Name: SULZER INDIA PRIVATE LIMITED.	Meet No/Date:7/80-ALC2/2019 17.07.2019	**Status:**
	HQ File :01/80/050/00314/AM19/	RLA File :31/83/040/00124/AM19/	Lic. No./Date:3110067242 22.11.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **DPIIT** was sent to the firm on 28.05.2019 and final reminder on 05.07.2019. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

86	**Case No.:6/13/80-ALC2/2018**	Party Name: SULZER INDIA PRIVATE LIMITED.	Meet No/Date:7/80-ALC2/2019 17.07.2019	**Status:**
	HQ File :01/80/050/00315/AM19/	RLA File :31/83/040/00123/AM19/	Lic. No./Date:3110067241 22.11.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **DPIIT** was sent to the firm on 28.05.2019 and final reminder on 05.07.2019. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

87	**Case No.:259/15/80-ALC2/2018**	Party Name: DYNAMATIC TECHNOLOGIES LIMITED	Meet No/Date:7/80-ALC2/2019 17.07.2019	**Status:**
	HQ File :01/80/050/00601/AM19/	RLA File :07/24/040/00182/AM19/	Lic. No./Date:0710114156 22.11.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the copy of application was sent to **MSME** on 11.07.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

88	**Case No.:3/13/80-ALC2/2018**	Party Name: PHOENIX FOILS PVT. LTD.	Meet No/Date:7/80-ALC2/2019 17.07.2019	**Status:**
	HQ File :01/80/050/00312/AM19/	RLA File :03/95/040/00884/AM19/	Lic. No./Date:0310825341 30.11.2018	Approved

Decision: The Committee considered the case as per the agenda and decided to ratify the norms as per written comments of **Consultant (Tech-3)** as under:

ITCHS Code	Export Item	ITCHS Code	Import Item	Recommended Norms
84194010	STAINLESS STEEL COLUMN INTERNALS METAL RANDOM PACKING RINGS OF VARIOUS TYPES AND SIZES/ MASS TRANSFER EQUIPMENTS (GRADE 304/304L)	72193490	**Cold Rolled Stainless Steel Wide coils of relevant grade & thickness 1mm to 4 mm** (GRADE 304/304L) (PRIME)	178500 Kgs including 5% wastage.

Note: The description of the import item may be amended as "Cold Rolled Stainless Steel Wide coils of relevant grade & thickness 1mm to 4 mm".

RA concerned may take further necessary action as per the decision of NC.

89	**Case No.:265/15/80-ALC2/2018**	Party Name: DEE DEVELOPMENT ENGINEERS LTD.	Meet No/Date:7/80-ALC2/2019 17.07.2019	**Status:**
	HQ File :01/80/050/00607/AM19/	RLA File :05/23/040/00361/AM19/	Lic. No./Date:0510408837 10.12.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **DHI** was sent to the firm on 28.05.2019 and final reminder on 05.07.2019. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

90	**Case No.:31/1/80-ALC2/2019**	Party Name: SULZER INDIA PRIVATE LIMITED.	Meet No/Date:7/80-ALC2/2019 17.07.2019	**Status:**
	HQ File :01/80/050/00779/AM19/	RLA File :31/83/040/00139/AM19/	Lic. No./Date:3110067252 12.12.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **DPIIT** was sent to the firm on 28.05.2019 and final reminder on 05.07.2019. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

91	**Case No.:32/1/80-ALC2/2019**	Party Name: SULZER INDIA PRIVATE LIMITED.	Meet No/Date:7/80-ALC2/2019 17.07.2019	**Status:**
	HQ File :01/80/050/00780/AM19/	RLA File :31/83/040/00140/AM19/	Lic. No./Date:3110067253 12.12.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **DPIIT** was sent to the firm on 28.05.2019 and final reminder on 05.07.2019. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

92	**Case No.:272/15/80-ALC2/2018**	Party Name: ICEM ENGINEERING COMPANY PRIVATE LIMITED,	Meet No/Date:7/80-ALC2/2019 17.07.2019	**Status:**
	HQ File :01/80/050/00614/AM19/	RLA File :03/94/040/00785/AM19/	Lic. No./Date:0310825670 14.12.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **MSME** was sent to the firm on 28.05.2019 and final reminder on 05.07.2019. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

93	**Case No.:273/15/80-ALC2/2018**	Party Name: LMT TOOLS INDIA PRIVATE LIMITED	Meet No/Date:7/80-ALC2/2019 17.07.2019	**Status:**
	HQ File :01/80/050/00615/AM19/	RLA File :31/83/040/00144/AM19/	Lic. No./Date:3110067254 17.12.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **Consultant (Tech-3)** was sent to the firm on 05.07.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the firm. Case is deferred.			

94	**Case No.:17/1/80-ALC2/2019**	Party Name: MUDHRA FINE BLANC PRIVATE LTD	Meet No/Date:7/80-ALC2/2019 17.07.2019	**Status:**
	HQ File :01/80/050/00765/AM19/	RLA File :04/24/040/00207/AM19/	Lic. No./Date:0410164995 17.12.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply sent to **DHI** on 15.07.2019 for examination of the case. Therefore, the Committee decided to wait for the comments. Case is deferred.			

95	**Case No.:274/15/80-ALC2/2018**	Party Name: STERLITE TECHNOLOGIES LTD.	Meet No/Date:7/80-ALC2/2019 17.07.2019	**Status:**
	HQ File :01/80/050/00616/AM19/	RLA File :03/95/040/00812/AM19/	Lic. No./Date:0310825720 18.12.2018	Deferred
	Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish following information as per written comments given by **MeitY** vide F. No.: 17(12)/2019-IPHW dated 10.06.2019 as under: 1. Details of export product i.e. design, drawing, calculation etc. 2. Quantity of import item required for manufacturing per unit export product for each product separately. 3. Wastage claimed in manufacturing process. 4. Justification thereof. The Committee observed that MeitY has already simultaneously sent Deficiency Letter to the party. Case is deferred.			

96	**Case No.:275/15/80-ALC2/2018**	Party Name: STERLITE TECHNOLOGIES LTD.	Meet No/Date:7/80-ALC2/2019 17.07.2019	**Status:**
	HQ File :01/80/050/00617/AM19/	RLA File :03/95/040/00815/AM19/	Lic. No./Date:0310825721 18.12.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply was sent to **MeitY** on 12.06.2019 for examination of the case. **MeitY** informed vide email dated 12.07.2019 that the case is under examination. Therefore, the Committee decided to wait for the comments. Case is deferred.			

97	**Case No.:277/15/80-ALC2/2018**	Party Name: MAFLOW INDIA PRIVATE LIMITED	Meet No/Date:7/80-ALC2/2019 17.07.2019	**Status:**
	HQ File :01/80/050/00619/AM19/	RLA File :31/83/040/00143/AM19/	Lic. No./Date:3110067256 19.12.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **Consultant (Tech-3)** was sent to the firm on 08.07.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the firm. Case is deferred.			

98	**Case No.:279/15/80-ALC2/2018**	Party Name: SUPER CIRCLE AUTO LIMITED	Meet No/Date:7/80-ALC2/2019 17.07.2019	**Status:**
	HQ File :01/80/050/00621/AM19/	RLA File :05/24/040/00506/AM19/	Lic. No./Date:0510409020 20.12.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **Consultant (Tech-1)** was sent to the firm on 30.05.2019 and final reminder on 08.07.2019. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

99	**Case No.:280/15/80-ALC2/2018**	Party Name: VICTORA AUTO PVT. LTD	Meet No/Date:7/80-ALC2/2019 17.07.2019	**Status:**
	HQ File :01/80/050/00622/AM19/	RLA File :05/24/040/00529/AM19/	Lic. No./Date:0510409056 26.12.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **MSME** was sent to the firm on 29.05.2019 and final reminder on 08.07.2019. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

100	**Case No.:281/15/80-ALC2/2018**	Party Name: VICTORA AUTO PVT. LTD	Meet No/Date:7/80-ALC2/2019 17.07.2019	**Status:**
	HQ File :01/80/050/00623/AM19/	RLA File :05/24/040/00530/AM19/	Lic. No./Date:0510409057 26.12.2018	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **MSME** was sent to the firm on 29.05.2019 and final reminder on 08.07.2019. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

101	**Case No.:282/15/80-ALC2/2018**	Party Name: CORNING TECHNOLOGIES INDIA PVT. LTD.	Meet No/Date:7/80-ALC2/2019 17.07.2019	**Status:**
	HQ File :01/80/050/00624/AM19/	RLA File :05/23/040/00395/AM19/	Lic. No./Date:0510409144 01.01.2019	Rejected
	Decision: The Committee considered the case as per agenda and noted that a deficiency letter seeking certain information was sent to the firm by **Meity** on 06.05.19 and reminder on 25.06.2019. However, no reply has been received yet. Hence, the Committee decided to **reject** the case under intimation to **RA, Delhi**. RA concerned may take consequential action accordingly.			

102	**Case No.:283/15/80-ALC2/2018**	Party Name: CHEMICO SYNTHETICS LTD.	Meet No/Date:7/80-ALC2/2019 17.07.2019	**Status:**
	HQ File :01/80/050/00625/AM19/	RLA File :05/23/040/00428/AM19/	Lic. No./Date:0510409145 01.01.2019	Deferred
	Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish following information as per the advice of **Consultant (Tech-1):** 1. To provide complete certificate of analysis (Indicating different metal content) from foreign supplier for the application. 2. To provide details of recovery of other metal & their commercial value. Case is deferred.			

103	**Case No.:286/15/80-ALC2/2018**	Party Name: GODREJ & BOYCE MFG. CO. LTD.,	Meet No/Date:7/80-ALC2/2019 17.07.2019	**Status:**
	HQ File :01/80/050/00628/AM19/	RLA File :03/94/040/00838/AM19/	Lic.No./Date:0310826137 03.01.2019	Withdrawn
	Decision: The Committee considered the case as per the agenda and noted that **RA, Mumbai** informed vide letter dated 18.06.2019 that the above is issued under **Self Ratification Scheme as per Para 4.07A of FTP 2015-20**. Therefore, the Committee decided to withdraw the case from the agenda under intimation to **RA, Mumbai**. Case is withdrawn.			

104	**Case No.:289/15/80-ALC2/2018**	Party Name: NIPHA EXPORTS PRIVATE LIMITED	Meet No/Date:7/80-ALC2/2019 17.07.2019	**Status:**
	HQ File :01/80/050/00631/AM19/	RLA File :02/24/040/00135/AM19/	Lic. No./Date:0210208907 09.01.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **MSME** was sent to the firm on 28.05.2019 and final reminder on 08.07.2019. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

105	**Case No.:292/15/80-ALC2/2018**	Party Name: VEELINE MEDIA LIMITED	Meet No/Date:7/80-ALC2/2019 17.07.2019	**Status:**
	HQ File :01/80/050/00634/AM19/	RLA File :02/24/040/00145/AM19/	Lic. No./Date:0210208916 10.01.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the firm's application was sent to MSME on 18.03.2019 for examination of the case. An I.D. reminder was also sent to MSME on 10.06.2019 in this regard. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

106	**Case No.:293/15/80-ALC2/2018**	Party Name: STERLITE POWER TRANSMISSION LIMITED	Meet No/Date:7/80-ALC2/2019 17.07.2019	**Status:**
	HQ File :01/80/050/00635/AM19/	RLA File :03/95/040/00869/AM19/	Lic. No./Date:0310826313 10.01.2019	Deferred
	Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish following information as per written comments given by **MeitY** vide F. No.: 17(10)/2019-IPHW dated 10.06.2019 as under: 1. Details of export product i.e. design, drawing, calculation etc. 2. Quantity of import item required for manufacturing per unit export product for each product separately. 3. Wastage claimed in manufacturing process. 4. Justification thereof. The Committee observed that MeitY has already simultaneously sent Deficiency Letter to the party. Case is deferred.			

107	**Case No.:21/1/80-ALC2/2019**	Party Name: MUDHRA FINE BLANC PRIVATE LTD	Meet No/Date:7/80-ALC2/2019 17.07.2019	**Status:**
	HQ File :01/80/050/00769/AM19/	RLA File :04/24/040/00222/AM19/	Lic. No./Date:0410165082 11.01.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the copy of application was sent to **MSME** for examination of the case on 29.05.2019 followed by an I.D. reminder on 08.07.2019. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

108	**Case No.:296/15/80-ALC2/2018**	Party Name: BONATRANS INDIA PRIVATE LIMITED	Meet No/Date:7/80-ALC2/2019 17.07.2019	**Status:**
	HQ File :01/80/050/00638/AM19/	RLA File :03/94/040/00879/AM19/	Lic. No./Date:0310826356 14.01.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **DHI** was sent to the firm on 28.05.2019 and final reminder on 05.07.2019. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

109	**Case No.:298/15/80-ALC2/2018**	Party Name: ULTRA ENGINEERS	Meet No/Date:7/80-ALC2/2019 17.07.2019	**Status:**
	HQ File :01/80/050/00640/AM19/	RLA File :31/83/040/00164/AM19/	Lic. No./Date:3110067288 16.01.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the copy of application was sent to **DHI** for examination of the case on 19.03.2019, 20.06.2019 & 16.07.2019. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

110	**Case No.:305/15/80-ALC2/2018**	Party Name: VEE KAY VIKRAM & CO LLP	Meet No/Date:7/80-ALC2/2019 17.07.2019	**Status:**
	HQ File :01/80/050/00647/AM19/	RLA File :08/24/040/00297/AM19/	Lic.No./Date:0810144369 23.01.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **Consultant (Tech-1)** was sent to the firm on 08.07.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the firm. Case is deferred.			

111	**Case No.:306/15/80-ALC2/2018**	Party Name: VEE KAY VIKRAM & CO LLP	Meet No/Date:7/80-ALC2/2019 17.07.2019	**Status:**
	HQ File :01/80/050/00648/AM19/	RLA File :08/24/040/00199/AM19/	Lic. No./Date: 0810144370/23.01.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **Consultant (Tech-1)** was sent to the firm on 08.07.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the firm. Case is deferred.			

112	**Case No.:23/1/80-ALC2/2019**	Party Name: PARKER HANNIFIN INDIA PVT. LTD.	Meet No/Date:7/80-ALC2/2019 17.07.2019	**Status:**
	HQ File :01/80/050/00771/AM19/	RLA File :04/24/040/00223/AM19/	Lic.No./Date:0410165142 28.01.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm & **RA, Chennai**. A letter was sent to the firm & **RA, Chennai** on 29.05.2019 followed by a reminder on 15.07.2019. However, no information has been received so far. Hence, the Committee decided to wait for the complete set of application. Case is deferred.			

113	**Case No.:311/15/80-ALC2/2018**	Party Name: BONATRANS INDIA PRIVATE LIMITED	Meet No/Date:7/80-ALC2/2019 17.07.2019	**Status:**
	HQ File :01/80/050/00653/AM19/	RLA File :03/94/040/00949/AM19/	Lic. No./Date:0310826867 06.02.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **DHI** was sent to the firm on 30.05.2019 and final reminder on 05.07.2019. However, no reply has been received yet. Hence, the Committee decided to wait for the firm's reply. Case is deferred.			

114	**Case No.:315/15/80-ALC2/2018**	Party Name: THE ANUP ENGINEERING LIMITED	Meet No/Date:7/80-ALC2/2019 17.07.2019	**Status:**
	HQ File :01/80/050/00657/AM19/	RLA File :08/24/040/00394/AM19/	Lic. No./Date:0810144583 12.02.2019	Withdrawn
	Decision: The Committee considered the case as per the agenda and noted that the firm informed vide email dated 08.07.2019 that the above AA was surrendered at **RA, Ahmedabad**. Therefore, the Committee decided to withdraw the case from the agenda under intimation to **RA, Ahmedabad**. Case is withdrawn.			

115	**Case No.:25/1/80-ALC2/2019**	Party Name: MUDHRA FINE BLANC PRIVATE LTD	Meet No/Date:7/80-ALC2/2019 17.07.2019	**Status:**
	HQ File :01/80/050/00773/AM19/	RLA File :04/24/040/00241/AM19/	Lic. No./Date:0410165210 13.02.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the copy of application was sent to **MSME** on 11.07.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

116	**Case No.:317/15/80-ALC2/2018**	Party Name: BONATRANS INDIA PRIVATE LIMITED	Meet No/Date:7/80-ALC2/2019 17.07.2019	**Status:**
	HQ File :01/80/050/00659/AM19/	RLA File :03/94/040/00986/AM19/	Lic. No./Date:0310827036 14.02.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **MSME** was sent to the firm on 30.05.2019. However, no reply has been received yet. Hence, the Committee decided to send **final reminder** to the firm to furnish the requisite information within 15 days failing which the case will be rejected. Case is deferred.			

117	**Case No.:330/15/80-ALC2/2018**	Party Name: AUTO COMP INDIA PVT. LTD	Meet No/Date:7/80-ALC2/2019 17.07.2019	**Status:**
	HQ File :01/80/050/00672/AM19/	RLA File :31/83/040/00173/AM19/	Lic. No./Date:3110067323 19.02.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **DHI** was sent to the firm on **12.07.2019**. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the firm. Case is deferred.			

118	**Case No.:26/1/80-ALC2/2019**	Party Name: MUDHRA FINE BLANC PRIVATE LTD	Meet No/Date:7/80-ALC2/2019 17.07.2019	**Status:**
	HQ File :01/80/050/00774/AM19/	RLA File :04/24/040/00242/AM19/	Lic. No./Date:0410165228 19.02.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the copy of application was sent to **MSME** on 10.07.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

119	**Case No.:333/15/80-ALC2/2018**	Party Name: SREE RAM TUBEWELL	Meet No/Date:7/80-ALC2/2019 17.07.2019	**Status:**
	HQ File :01/80/050/00675/AM19/	RLA File :32/24/040/00057/AM19/	Lic. No./Date:3210078867 21.02.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the firm was called for personal hearing before Norms Committee to explain the case. However, nobody appeared for personal hearing in NC meeting. Therefore, the Committee decided to give last opportunity to the firm for **personal hearing** to explain the case before Norms Committee. Case is deferred.			

120	**Case No.:29/1/80-ALC2/2019**	Party Name: AUTO TECH INDUSTRIES INDIA PVT LTD	Meet No/Date:7/80-ALC2/2019 17.07.2019	**Status:**
	HQ File :01/80/050/00777/AM19/	RLA File :04/24/040/00257/AM19/	Lic. No./Date:0410165239 21.02.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the copy of application was sent to **MSME** on 11.07.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

121	**Case No.:338/15/80-ALC2/2018**	Party Name: KELVION INDIA PVT LTD	Meet No/Date:7/80-ALC2/2019 17.07.2019	**Status:**
	HQ File :01/80/050/00680/AM19/	RLA File :03/94/040/00993/AM19/	Lic. No./Date:0310827286 26.02.2019	Withdrawn
	Decision: The Committee considered the case as per the agenda and noted that **RA, Mumbai** informed vide letter dated 09.06.2019 that the above license was issued on **net to net basis**. Hence, the Committee decided to **withdraw** the case from the agenda under intimation to **RA, Mumbai.** Case is withdrawn.			

122	**Case No.:35/1/80-ALC2/2019**	Party Name: ISGEC HITACHI ZOSEN LIMITED	Meet No/Date:7/80-ALC2/2019 17.07.2019	**Status:**
	HQ File :01/80/050/00783/AM19/	RLA File :05/23/040/00526/AM19/	Lic. No./Date:0510409835 05.03.2019	Approved
	Decision: The Committee considered the case as per the agenda and decided to ratify the norms as per written comments of **DPIIT** vide U.O. No.: P-47011/98/2019-TSW dated 27.06.2019. (Copy enclosed). RA concerned may take further necessary action as per the decision of NC.			

123	**Case No.:38/1/80-ALC2/2019**	Party Name: VICTORA AUTO PVT. LTD	Meet No/Date:7/80-ALC2/2019 17.07.2019	**Status:**
	HQ File :01/80/050/00786/AM19/	RLA File :05/24/040/00681/AM19/	Lic. No./Date:0510409856 06.03.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **MSME** was sent to the firm on 06.05.2019. It was also noted that the firm vide letter dated 25.06.2019 requested to allow this AA under Self-Ratification scheme as per Para 4.07A of FTP 2015-20. However, the case was discussed in the meeting and the Committee decided to send **final reminder** to the firm to furnish the requisite information within 15 days failing which the case will be rejected. Case is deferred.			

124	**Case No.:40/1/80-ALC2/2019**	Party Name: GODREJ & BOYCE MFG. CO. LTD.	Meet No/Date:7/80-ALC2/2019 17.07.2019	**Status:**
	HQ File :01/80/050/00788/AM19/	RLA File :03/94/040/01054/AM19/	Lic. No./Date:0310827596 11.03.2019	Withdrawn
	Decision: The Committee considered the case as per the agenda and noted that **the firm** informed vide letter dated 15.05.2019 that the above AA has been issued under **Self Ratification Scheme as per Para 4.07A of FTP 2015-20**. Therefore, the Committee decided to withdraw the case from the agenda under intimation to **RA, Mumbai**. Case is withdrawn.			

125	**Case No.:41/1/80-ALC2/2019**	Party Name: VICTORA AUTO PVT. LTD	Meet No/Date:7/80-ALC2/2019 17.07.2019	**Status:**
	HQ File :01/80/050/00789/AM19/	RLA File :05/24/040/00705/AM19/	Lic. No./Date:0510409909 12.03.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the firm's reply sent to **MSME** on 02.07.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to remind **MSME** for expediting the comments. Case is deferred.			

126	**Case No.:42/1/80-ALC2/2019**	Party Name: LARSEN & TOUBRO LIMITED	Meet No/Date:7/80-ALC2/2019 17.07.2019	**Status:**
	HQ File :01/80/050/00790/AM19/	RLA File :03/95/040/01295/AM19/	Lic. No./Date:0310827622 12.03.2019	Deferred
	Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish following information as per the advice of **Consultant (Tech-1):** 1. Weight of each export product. 2. Weight of imported inputs. 3. To provide clarification for, why the quantity of few inputs has been shown in fraction of numbers.			

	4. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 5. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. Case is deferred.

127	**Case No.:43/1/80-ALC2/2019**	Party Name: GODREJ & BOYCE MFG. CO. LTD.	Meet No/Date:7/80-ALC2/2019 17.07.2019	**Status:**
	HQ File :01/80/050/00791/AM19/	RLA File :03/94/040/00929/AM19/	Lic. No./Date:0310827642 12.03.2019	Withdrawn
	Decision: The Committee considered the case as per the agenda and noted that **the firm has** informed vide letter dated 15.05.2019 that the above AA has been issued under **Self Ratification Scheme as per Para 4.07A of FTP 2015-20**. Therefore, the Committee decided to withdraw the case from the agenda under intimation to **RA, Mumbai**. Case is withdrawn.			

128	**Case No.:49/1/80-ALC2/2019**	Party Name: DIAMOND METAL SCREENS (P) LTD	Meet No/Date:7/80-ALC2/2019 17.07.2019	**Status:**
	HQ File :01/80/050/00797/AM19/	RLA File :65/24/040/00007/AM19/	Lic. No./Date:6510000026 14.03.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the copy of application was sent to **MSME** for examination of the case on 16.05.2019 followed by an I.D. reminder on 08.07.2019. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

129	**Case No.:46/1/80-ALC2/2019**	Party Name: ISGEC TITAN METAL FABRICATORS PRIVATE LIMITED	Meet No/Date:7/80-ALC2/2019 17.07.2019	**Status:**
	HQ File :01/80/050/00794/AM19/	RLA File :05/23/040/00557/AM19/	Lic. No./Date:0510409960 15.03.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the copy of application was sent to **MSME** on 29.05.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to remind **MSME** for expediting the comments. Case is deferred.			

130	**Case No.:47/1/80-ALC2/2019**	Party Name: VICTORA AUTO PVT. LTD	Meet No/Date:7/80-ALC2/2019 17.07.2019	**Status:**
	HQ File :01/80/050/00795/AM19/	RLA File :05/24/040/00712/AM19/	Lic. No./Date:0510409964 18.03.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **MSME** was sent to the firm on 06.05.2019 and final reminder on 08.07.2019. It was also noted that the firm vide letter dated 22.06.2019 requested to allow this AA under Self-Ratification scheme as per Para 4.07A of FTP 2015-20. However, the case was discussed in the meeting and the Committee decided to ask the firm to reply to the deficiency letter sent on 06.05.2019. Case is deferred.			

131	**Case No.:7/2/80-ALC2/2019**	Party Name: AYYAPPA CNC PVT LTD	Meet No/Date:7/80-ALC2/2019 17.07.2019	**Status:**
	HQ File :01/80/050/00800/AM19/	RLA File :07/24/040/00299/AM19/	Lic. No./Date:0710114686 20.03.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the copy of application was sent to **MSME** on 04.06.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to remind **MSME** for expediting the comments. Case is deferred.			

132	**Case No.:18/5/80-ALC2/2019**	Party Name: MAINI PRECISION PRODUCTS LIMITED	Meet No/Date:7/80-ALC2/2019 17.07.2019	**Status:**
	HQ File :01/80/050/00056/AM20/	RLA File :07/24/040/00306/AM19/	Lic. No./Date:0710114732 29.03.2019	Deferred
	Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish following information as per written comments given by **DHI** vide F. No.: 0710114732/MainiPrecision/2019-HEI dated 17.07.2019 as under: 1. The write up/catalogue of the each export item. 2. The gross weight of item no. 1 of import &its finished weight. 3. The form of item no 2 to 6 of import, i.e. plate, sheet, rod or bar etc. 4. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 5. Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by engineering dawning. Case is deferred.			

133	**Case No.:5/2/80-ALC2/2019**	Party Name: VIPRA CLOSURES PRIVATE LIMITED	Meet No/Date:7/80-ALC2/2019 17.07.2019	**Status:**
	HQ File :01/80/050/00005/AM20/	RLA File :03/95/040/01384/AM19/	Lic. No./Date:0310828134 03.04.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the copy of application was sent to **MSME** on 04.06.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to remind **MSME** for expediting the comments. Case is deferred.			

134	**Case No.:1/2/80-ALC2/2019**	Party Name: MICRON INSTRUMENTS PVT LTD	Meet No/Date:7/80-ALC2/2019 17.07.2019	**Status:**
	HQ File :01/80/050/00001/AM20/	RLA File :05/24/040/00005/AM20/	Lic. No./Date:0510410158 05.04.2019	Approved
	Decision: The Committee considered the case as per the agenda and decided to ratify the norms as per written comments of **DPIIT** vide U.O. No.: P-47011/85/2019-TSW dated 04.07.2019. (Copy enclosed). RA concerned may take further necessary action as per the decision of NC.			

135	**Case No.:2/2/80-ALC2/2019**	Party Name: MICRON INSTRUMENTS PVT LTD	Meet No/Date:7/80-ALC2/2019 17.07.2019	**Status:**
	HQ File :01/80/050/00002/AM20/	RLA File :05/24/040/00006/AM20/	Lic. No./Date:0510410159 05.04.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **DPIIT** was sent to the firm on 08.07.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the firm. Case is deferred.			

136	**Case No.:14/5/80-ALC2/2019**	Party Name: UNI VTL PRECISION PVT. LTD.	Meet No/Date:7/80-ALC2/2019 17.07.2019	**Status:**
	HQ File :01/80/050/00052/AM20/	RLA File :65/24/040/00006/AM19/	Lic. No./Date:6510000027 05.04.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm & **RA, Belagavi** and in this regard a letter was sent to the firm & **RA, Belagavi** on 16.07.2019. Therefore, the Committee decided to wait for the complete set of application. Case is deferred.			

137	**Case No.:1/3/80-ALC2/2019**	Party Name: ISGEC HITACHI ZOSEN LIMITED	Meet No/Date:7/80-ALC2/2019 17.07.2019	**Status:**
	HQ File :01/80/050/00007/AM20/	RLA File :05/23/040/00578/AM19/	Lic. No./Date:0510410182 09.04.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the copy of application was sent to **DPIIT** on 11.07.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

138	**Case No.:2/3/80-ALC2/2019**	Party Name: HANNING MOTORS INDIA P LTD	Meet No/Date:7/80-ALC2/2019 17.07.2019	**Status:**
	HQ File :01/80/050/00008/AM20/	RLA File :34/24/040/00405/AM19/	Lic. No./Date:3410045037 10.04.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the copy of application was sent to **MSME** on 29.05.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to remind **MSME** for expediting the comments. Case is deferred.			

139	**Case No.:3/3/80-ALC2/2019**	Party Name: MUDHRA FINE BLANC PRIVATE LTD	Meet No/Date:7/80-ALC2/2019 17.07.2019	**Status:**
	HQ File :01/80/050/00009/AM20/	RLA File :04/24/040/00294/AM19/	Lic. No./Date:0410165451 11.04.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **DHI** was sent to the firm on 05.07.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the firm. Case is deferred.			

140	**Case No.:7/3/80-ALC2/2019**	Party Name: HANNING MOTORS INDIA P LTD	Meet No/Date:7/80-ALC2/2019 17.07.2019	**Status:**
	HQ File :01/80/050/00013/AM20/	RLA File :34/24/040/00015/AM20/	Lic. No./Date:3410045047 15.04.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the copy of application was sent to **MSME** on 29.05.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to remind **MSME** for expediting the comments. Case is deferred.			

141	**Case No.:4/3/80-ALC2/2019**	Party Name: VEELINE MEDIA LIMITED	Meet No/Date:7/80-ALC2/2019 17.07.2019	**Status:**
	HQ File :01/80/050/00010/AM20/	RLA File :02/24/040/00003/AM20/	Lic. No./Date:0210209114 16.04.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the copy of application was sent to **MSME** on 06.06.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to remind **MSME** for expediting the comments. Case is deferred.			

142	**Case No.:5/3/80-ALC2/2019**	Party Name: SMC CORPORATION (INDIA) PRIVATE LIMITED	Meet No/Date:7/80-ALC2/2019 17.07.2019	**Status:**
	HQ File :01/80/050/00011/AM20/	RLA File :05/24/040/00020/AM20/	Lic. No./Date:0510410292 18.04.2019	Deferred
	Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish following information as per the advice of **Consultant (Tech-3):** 1. Detail technical note on manufacturing process including the relevant flow sheet. 2. Detail technical drawings with dimension of each export product, Catalogue, if any, may also be furnished. 3. Weight of each Export Product. 4. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated. 5. Starting from the specification of the export product, basic calculation as to how of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported by documentary evidence/drawings etc. 6. Use of export product. Case is deferred.			

143	**Case No.:6/3/80-ALC2/2019**	Party Name: TINITA ENGINEERING PVT.LTD.	Meet No/Date:7/80-ALC2/2019 17.07.2019	**Status:**
	HQ File :01/80/050/00012/AM20/	RLA File :03/95/040/00030/AM20/	Lic. No./Date:0310828410 18.04.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **DPIIT** was sent to the firm on 08.07.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the firm. Case is deferred.			

144	**Case No.:8/3/80-ALC2/2019**	Party Name: L & T-MHPS TURBINE GENERATORS PRIVATE LIMITED	Meet No/Date:7/80-ALC2/2019 17.07.2019	**Status:**
	HQ File :01/80/050/00014/AM20/	RLA File :03/95/040/01354/AM19/	Lic. No./Date:0310828481 23.04.2019	Deferred

Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish following information as per written comments given by **DHI** vide F. No.: 0910066472/BHEL/2019-HEI dated 17.07.2019 as under:

1. Weight of each of the imported and indigenous input, separately for each product, for the purpose of material balancing. Net weight (Gross weight minus wastage) for each imported and indigenous input in the export product may be indicated. Net weight along with details of other imported input to be used in the resultant product and sought to be imported/procured from sources other than the license, if any, may also be indicated.
2. Bifurcated quantities of components to be accounted for in the resultant product and the requirement of components as spares.
3. Detailed calculation as to how the quantity of raw material proposed for import has been arrived at, including the net weight of components to be manufactured out of these imported materials, wastages claimed at each stage of manufacturing with complete justification and supported bydocumentary evidence/dawning for etc.
4. Item No. 163, "Arm welding & machining for reheat steam valve" appears to be a process. Specific item may be mentioned.
5. Item no. of consumables like Paints, thinner & printers etc, their total value.
6. Raw material weight & finished weight of casting & forging proposed for import.
7. Break up of all import items in set to numbers.
8. AA number of the similar export product & copy of NC decision.

Case is deferred.

145	**Case No.:9/3/80-ALC2/2019**	Party Name: RAYCHEM RPG PVT LTD.	Meet No/Date:7/80-ALC2/2019& 17.07.2019	**Status:**
	HQ File :01/80/050/00015/AM20/	RLA File :03/95/040/01371/AM19/	Lic. No./Date:0310828517 23.04.2019	Deferred

Decision: The Committee considered the case as per the agenda and noted that a deficiency letter seeking certain information as raised by **DPIIT** was sent to the firm on 08.07.2019. However, no reply has been received yet. Hence, the Committee decided to wait for reply of the firm.

Case is deferred.

146	**Case No.:8/5/80-ALC2/2019**	Party Name: GODREJ & BOYCE MFG. CO. LTD.	Meet No/Date:7/80-ALC2/2019 & 17.07.2019	**Status:**
	HQ File :01/80/050/00046/AM20/	RLA File :03/94/040/00093/AM20/	Lic. No./Date:0310828981 13.05.2019	Deferred

Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has been received on 17.07.2019. The Committee decided to forward the hardcopy to **DPIIT** for examination/comments.

Case is deferred.

147	**Case No.:10/5/80-ALC2/2019**	Party Name: I-TECH PLAST INDIA PVT.LTD.(EOU)	Meet No/Date:7/80-ALC2/2019 17.07.2019	**Status:**
	HQ File :01/80/050/00048/AM20/	RLA File :03/94/040/00088/AM20/	Lic. No./Date:0310828994 14.05.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has been received on 17.07.2019. The Committee decided to forward the hardcopy to **Consultant (Tech 1)** for examination/comments. Case is deferred.			

148	**Case No.: 2/5/80-ALC2/2019**	Party Name: TATA HITACHI CONSTRUCTION MACHINERY COMPANY PRIVAT	Meet No/Date: 7/80-ALC2/2019 17.07.2019	**Status:**
	HQ File :01/80/050/00040/AM20/	RLA File :02/24/040/00194/AM18/	Lic. No./Date:0210209166 15.05.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm & **RA, Calcutta** and in this regard a letter was sent to the firm & **RA, Calcutta** on 15.07.2019.Therefore, the Committee decided to wait for the complete set of application. Case is deferred.			

149	**Case No.:3/5/80-ALC2/2019**	Party Name: TATA HITACHI CONSTRUCTION MACHINERY COMPANY PRIVAT	Meet No/Date: 7/80-ALC2/2019 17.07.2019	**Status:**
	HQ File :01/80/050/00041/AM20/	RLA File :02/24/040/00036/AM19/	Lic. No./Date:0210209167 15.05.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm & **RA, Calcutta** and in this regard a letter was sent to the firm & **RA, Calcutta** on 15.07.2019.Therefore, the Committee decided to wait for the complete set of application. Case is deferred.			

150	**Case No.:4/5/80-ALC2/2019**	Party Name: G T N ENGINEERING (INDIA) LIMITED	Meet No/Date:7/80-ALC2/2019 17.07.2019	**Status:**
	HQ File :01/80/050/00042/AM20/	RLA File :09/70/040/00009/AM20/	Lic. No./Date:0910067535 15.05.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm & **RA, Hyderabad** and in this regard a letter was sent to the firm & **RA, Hyderabad** on 15.07.2019.Therefore, the Committee decided to wait for the complete set of application. Case is deferred.			

151	**Case No.:5/5/80-ALC2/2019**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:7/80-ALC2/2019 17.07.2019	**Status:**
	HQ File :01/80/050/00043/AM20/	RLA File :09/24/040/00061/AM20/	Lic. No./Date:0910067528 15.05.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm & **RA, Hyderabad** and in this regard a letter was sent to the firm & **RA, Hyderabad** on 15.07.2019.Therefore, the Committee decided to wait for the complete set of application. Case is deferred.			

152	**Case No.:6/5/80-ALC2/2019**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:7/80-ALC2/2019 17.07.2019	**Status:**
	HQ File :01/80/050/00044/AM20/	RLA File :09/24/040/00059/AM20/	Lic. No./Date:0910067529 15.05.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm & **RA, Hyderabad** and in this regard a letter was sent to the firm & **RA, Hyderabad** on 15.07.2019.Therefore, the Committee decided to wait for the complete set of application. Case is deferred.			

153	**Case No.:7/5/80-ALC2/2019**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:7/80-ALC2/2019 17.07.2019	**Status:**
	HQ File :01/80/050/00045/AM20/	RLA File :09/24/040/00060/AM20/	Lic. No./Date:0910067530 15.05.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm & **RA, Hyderabad** and in this regard a letter was sent to the firm & **RA, Hyderabad** on 15.07.2019.Therefore, the Committee decided to wait for the complete set of application. Case is deferred.			

154	**Case No.:1/5/80-ALC2/2019**	Party Name: PAHARPUR COOLING TOWERS LIMITED	Meet No/Date:7/80-ALC2/2019 17.07.2019	**Status:**
	HQ File :01/80/050/00039/AM20/	RLA File :02/24/040/00012/AM20/	Lic. No./Date:0210209171 16.05.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm & **RA, Calcutta** and in this regard a letter was sent to the firm & **RA, Calcutta** on 15.07.2019.Therefore, the Committee decided to wait for the complete set of application. Case is deferred.			

155	**Case No.:9/5/80-ALC2/2019**	Party Name: PERMANENT MAGNETS LIMITED	Meet No/Date:7/80-ALC2/2019 17.07.2019	**Status:**
	HQ File :01/80/050/00047/AM20/	RLA File :03/95/040/00131/AM20/	Lic. No./Date:0310829082 16.05.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the copy of application was sent to **MSME** on 30.05.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to remind **MSME** for expediting the comments. Case is deferred.			

156	**Case No.:17/5/80-ALC2/2019**	Party Name: PERFECT TOOLS & FORGINGS,	Meet No/Date:7/80-ALC2/2019 17.07.2019	**Status:**
	HQ File :01/80/050/00055/AM20/	RLA File :56/24/040/00004/AM20/	Lic. No./Date:5610005613 16.05.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the copy of application was sent to **Consultant (Tech 3)** on 08.07.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

157	**Case No.:13/5/80-ALC2/2019**	Party Name: HEURTEY PETROCHEM INDIA PRIVATE LIMITED	Meet No/Date:7/80-ALC2/2019 17.07.2019	**Status:**
	HQ File :01/80/050/00051/AM20/	RLA File :34/24/040/00059/AM20/	Lic. No./Date:3410045150 17.05.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm & **RA, Vadodara** and in this regard a letter was sent to the firm &**RA, Vadodara** on 15.07.2019.Therefore, the Committee decided to wait for the complete set of application. Case is deferred.			

158	**Case No.:12/5/80-ALC2/2019**	Party Name: DILIGENT SCM SOLUTIONS PRIVATE LIMITED	Meet No/Date:7/80-ALC2/2019 17.07.2019	**Status:**
	HQ File :01/80/050/00050/AM20/	RLA File :09/24/040/00078/AM20/	Lic.No./Date:0910067545 20.05.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the copy of application was sent to **MSME** on 10.06.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to remind **MSME** for expediting the comments. Case is deferred.			

159	**Case No.:15/5/80-ALC2/2019**	Party Name: MICRON INSTRUMENTS PVT LTD	Meet No/Date:7/80-ALC2/2019 17.07.2019	**Status:**
	HQ File :01/80/050/00053/AM20/	RLA File :05/24/040/00090/AM20/	Lic. No./Date:0510410620 20.05.2019	Approved
	Decision: The Committee considered the case as per the agenda and decided to ratify the norms as per written comments of **DPIIT** vide U.O. No.: P-47011/17/2019-TSW dated 27.06.2019. (Copy enclosed). RA concerned may take further necessary action as per the decision of NC.			

160	**Case No.:20/5/80-ALC2/2019**	Party Name: ULTRA ENGINEERS	Meet No/Date:7/80-ALC2/2019 17.07.2019	**Status:**
	HQ File :01/80/050/00058/AM20/	RLA File :31/83/040/00026/AM20/	Lic. No./Date:3110067427 22.05.2019	Deferred
	Decision: The Committee considered the case as per agenda and decided to ask from the firm to furnish following information as per written comments given by **DHI** vide F. No.: 3110067427/UltraEngineers/2019-HEI dated 17.07.2019 as under: 1. To provide the calculation of requirement of raw material supported by dimensional engineering dawning. Case is deferred.			

161	**Case No.:21/5/80-ALC2/2019**	Party Name: CERATIZIT INDIA ROUND TOOL SOLUTIONS P.LTD	Meet No/Date:7/80-ALC2/2019 17.07.2019	**Status:**
	HQ File :01/80/050/00059/AM20/	RLA File :07/24/040/00017/AM20/	Lic. No./Date:0710114952 24.05.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm & **RA, Bangalore** and in this regard a letter was sent to the firm & **RA, Bangalore** on 15.07.2019.Therefore, the Committee decided to wait for the complete set of application. Case is deferred.			

162	**Case No.:22/5/80-ALC2/2019**	Party Name: MICRON INSTRUMENTS PVT LTD	Meet No/Date:7/80-ALC2/2019 17.07.2019	**Status:**
	HQ File :01/80/050/00060/AM20/	RLA File :05/24/040/00116/AM20/	Lic. No./Date:0510410714 24.05.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm & **RA, New Delhi** and in this regard a letter was sent to the firm & **RA, New Delhi** on 15.07.2019.Therefore, the Committee decided to wait for the complete set of application. Case is deferred.			

163	**Case No.:23/5/80-ALC2/2019**	Party Name: MICRON INSTRUMENTS PVT LTD	Meet No/Date:7/80-ALC2/2019 17.07.2019	**Status:**
	HQ File :01/80/050/00061/AM20/	RLA File :05/24/040/00117/AM20/	Lic. No./Date:0510410715 24.05.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm &**RA, New Delhi** and in this regard a letter was sent to the firm & **RA, New Delhi** on 15.07.2019.Therefore, the Committee decided to wait for the complete set of application. Case is deferred.			

164	**Case No.:24/5/80-ALC2/2019**	Party Name: PETERS SURGICAL INDIA PVT. LTD.	Meet No/Date:7/80-ALC2/2019 17.07.2019	**Status:**
	HQ File :01/80/050/00062/AM20/	RLA File :05/24/040/00097/AM20/	Lic. No./Date:0510410719 24.05.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from the firm & **RA, New Delhi** and in this regard a letter was sent to the firm & **RA, New Delhi** on 15.07.2019.Therefore, the Committee decided to wait for the complete set of application. Case is deferred.			

165	**Case No.:1/7/80-ALC2/2019**	Party Name: CROWN CLOSURES PVT. LTD.	Meet No/Date:7/80-ALC2/2019 17.07.2019	**Status:**
	HQ File :01/80/050/00098/AM20/	RLA File :03/94/040/00246/AM20/	Lic. No./Date:0310829905 25.06.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, Mumbai** & the firm. Therefore, the Committee decided to request from **RA, Mumbai** and the firm to **furnish the hard copy** of application for examination of the case. Case is deferred.			

166	**Case No.:2/7/80-ALC2/2019**	Party Name: OSWAL PUMPS LIMITED	Meet No/Date:7/80-ALC2/2019 17.07.2019	**Status:**
	HQ File :01/80/050/00099/AM20/	RLA File :33/24/040/00012/AM20/	Lic. No./Date:3310030557 25.06.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, Panipat** & the firm. Therefore, the Committee decided to request from **RA, Panipat** and the firm to **furnish the hard copy** of application for examination of the case. Case is deferred.			

167	**Case No.:3/7/80-ALC2/2019**	Party Name: OAM SAAI INTERNATIONAL INC.	Meet No/Date:7/80-ALC2/2019 17.07.2019	**Status:**
	HQ File :01/80/050/00100/AM20/	RLA File :05/24/040/00181/AM20/	Lic. No./Date:0510411061 26.06.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, New Delhi** & the firm. Therefore, the Committee decided to request from **RA, New Delhi** and the firm to **furnish the hard copy** of application for examination of the case. Case is deferred.			

168	**Case No.:4/7/80-ALC2/2019**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:7/80-ALC2/2019 17.07.2019	**Status:**
	HQ File :01/80/050/00101/AM20/	RLA File :09/24/040/00138/AM20/	Lic. No./Date:0910067697 26.06.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, Hyderabad** & the firm. Therefore, the Committee decided to request from **RA, Hyderabad** and the firm to **furnish the hard copy** of application for examination of the case. Case is deferred.			

169	**Case No.:5/7/80-ALC2/2019**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:7/80-ALC2/2019 17.07.2019	**Status:**
	HQ File :01/80/050/00102/AM20/	RLA File :09/24/040/00142/AM20/	Lic. No./Date:0910067698 26.06.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, Hyderabad** & the firm. Therefore, the Committee decided to request from **RA, Hyderabad** and the firm to **furnish the hard copy** of application for examination of the case. Case is deferred.			

170	**Case No.:6/7/80-ALC2/2019**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:7/80-ALC2/2019 17.07.2019	**Status:**
	HQ File :01/80/050/00103/AM20/	RLA File :09/24/040/00140/AM20/	Lic. No./Date:0910067699 26.06.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, Hyderabad** & the firm. Therefore, the Committee decided to request from **RA, Hyderabad** and the firm to **furnish the hard copy** of application for examination of the case. Case is deferred.			

171	**Case No.:7/7/80-ALC2/2019**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:7/80-ALC2/2019 17.07.2019	**Status:**
	HQ File :01/80/050/00104/AM20/	RLA File :09/24/040/00139/AM20/	Lic. No./Date:0910067700 26.06.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, Hyderabad** & the firm. Therefore, the Committee decided to request from **RA, Hyderabad** and the firm to **furnish the hard copy** of application for examination of the case. Case is deferred.			

172	**Case No.:8/7/80-ALC2/2019**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:7/80-ALC2/2019 17.07.2019	**Status:**
	HQ File :01/80/050/00105/AM20/	RLA File :09/24/040/00137/AM20/	Lic. No./Date:0910067701 26.06.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, Hyderabad** & the firm. Therefore, the Committee decided to request from **RA, Hyderabad** and the firm to **furnish the hard copy** of application for examination of the case. Case is deferred.			

173	**Case No.:9/7/80-ALC2/2019**	Party Name: AZAD ENGINEERING PRIVATE LIMITED	Meet No/Date:7/80-ALC2/2019 17.07.2019	**Status:**
	HQ File :01/80/050/00106/AM20/	RLA File :09/24/040/00141/AM20/	Lic. No./Date:0910067702 26.06.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, Hyderabad** & the firm. Therefore, the Committee decided to request from **RA, Hyderabad** and the firm to **furnish the hard copy** of application for examination of the case. Case is deferred.			

174	**Case No.:10/7/80-ALC2/2019**	Party Name: P. M. ELECTRO AUTO PVT. LTD.	Meet No/Date:7/80-ALC2/2019 17.07.2019	**Status:**
	HQ File :01/80/050/00107/AM20/	RLA File :31/83/040/00048/AM20/	Lic. No./Date:3110067458 28.06.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, Pune** & the firm. Therefore, the Committee decided to request from **RA, Pune** and the firm to **furnish the hard copy** of application for examination of the case. Case is deferred.			

175	**Case No.:11/7/80-ALC2/2019**	Party Name: POLYCAB INDIA LIMITED	Meet No/Date:7/80-ALC2/2019 17.07.2019	**Status:**
	HQ File :01/80/050/00108/AM20/	RLA File :03/95/040/00295/AM20/	Lic. No./Date:0310830021 01.07.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, Mumbai** & the firm. Therefore, the Committee decided to request from **RA, Mumbai** and the firm to **furnish the hard copy** of application for examination of the case. Case is deferred.			

176	**Case No.:12/7/80-ALC2/2019**	Party Name: AUTOCOMP CORPORATION PANSE PRIVATE LIMITED	Meet No/Date:7/80-ALC2/2019 17.07.2019	**Status:**
	HQ File :01/80/050/00109/AM20/	RLA File :31/83/040/00050/AM20/	Lic. No./Date:3110067460 01.07.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, Pune** & the firm. Therefore, the Committee decided to request from **RA, Pune** and the firm to **furnish the hard copy** of application for examination of the case. Case is deferred.			

177	**Case No.:13/7/80-ALC2/2019**	Party Name: BANGALORE BIOTECH LABS PVT LTD.	Meet No/Date:7/80-ALC2/2019 17.07.2019	**Status:**
	HQ File :01/80/050/00110/AM20/	RLA File :07/24/040/00082/AM20/	Lic. No./Date:0710115122 03.07.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the copy of application was sent to **MSME** on 12.07.2019 for examination of the case. However, no comments have been received yet. Hence, the Committee decided to wait for the comments. Case is deferred.			

178	**Case No.:14/7/80-ALC2/2019**	Party Name: GENESIS PACKAGING PVT.LTD.	Meet No/Date:7/80-ALC2/2019 17.07.2019	**Status:**
	HQ File :01/80/050/00111/AM20/	RLA File :07/24/040/00075/AM20/	Lic. No./Date:0710115123 03.07.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, Bangalore** & the firm. Therefore, the Committee decided to request from **RA, Bangalore** and the firm to **furnish the hard copy** of application for examination of the case. Case is deferred.			

179	**Case No.:15/7/80-ALC2/2019**	Party Name: DOOWON CLIMATE CONTROL INDIA PRIVATE LIMITED	Meet No/Date:7/80-ALC2/2019 17.07.2019	**Status:**
	HQ File :01/80/050/00112/AM20/	RLA File :66/24/040/00003/AM20/	Lic. No./Date:6610000035 03.07.2019	Deferred
	Decision: The Committee considered the case as per the agenda and noted that the hard copy of application has not yet been received from **RA, Vijaywada** & the firm. Therefore, the Committee decided to request from concerned **RA, Vijaywada** and the firm to **furnish the hard copy** of application for examination of the case. Case is deferred.			

07/80
17.07.19

(52)

Department for Promotion of Industry and Internal Trade
(TS Section)

Subject:- M/s. Kelvion India Pvt. Ltd. AA No 310822721, dated; 31/07/2018
Reference: -DGFT U.O.No.01/80/50/209/AM-19/DES-1/560, dated; 28/06/2019

With reference to the above, the undersigned is directed to say that the AA may be ratified as under:

1. Net Empty weight of export item at Sl.No. 1 to 6 may be specified as 15820 Kgs (19435 Nos), 10164 Kgs (7741 Nos), 19850 Kgs (13737 Nos), 24312 Kgs (9583 Nos), 9958.04 Kgs (2410 Nos) and 16988 Kgs (685 Nos) respectively in the AA.
2. Quantity of import item at Sl.No. 1 may be allowed as 1.041 Kgs/kg content in the export item after taking 1/3rd recovery from the scrap with accountability clause.
3. Quantity of import item at Sl.No. 2 may be allowed as 1.050 Kgs/kg content in the export item after taking 1/3rd recovery from the scrap with accountability clause.
4. Quantity of import item at Sl.No. 3 may be allowed as 1.071 Kgs/kg content in the export item after taking 1/3rd recovery from the scrap with accountability clause.
5. Quantity of import item at Sl.No. 4 may be allowed as 1.088 Kgs/kg content in the export item after taking 1/3rd recovery from the scrap with accountability clause.
6. Quantity of import item at Sl.No. 5 may be allowed as 1.137 Kgs/kg content in the export item after taking 1/3rd recovery from the scrap with accountability clause.
7. Quantity of import item at Sl.No. 6 may be allowed as 1.013 Kgs/kg content in the export item after taking 1/3rd recovery from the scrap with accountability clause.

Sundeep Chauhan
(Development Officer)

To,
Shri Pranav Upadhyay, Assistant Director
U.O.No. P-47011/271/2018-TSW, dt.11/07/2019

M.No 7/80
17/7/19

S.No 62

5/80
6/6/2019

F. No. 07/178/2018-TS
Ministry of Commerce & Industry
Department for Promotion of Industry and Internal Trade
(TSW Section)

Subject: - M/s Tega Industries Ltd AA No. 0210208676 dt 05.09.2018
Reference: 01/80/50/249/AM19/DES-I/542 dated 12.12.2018

The case has been examined and the firm has indicated net content of parts of mill liner for grinding mill. Based on information provided by the firm, following norms is recommended allowing 3% wastage for natural rubber, synthetic rubber & carbon black and 5% wastage for hot rolled steel plate.

Export item : parts of mill liner for grinding mill (consisting of following

a. hot rolled steel plate 39.28%
b. Synthetic Rubber 6.86%
c. Natural Rubber 6.86%
d. Carbon Black 8.5%

Quantity :- 700 MT

Import Item :

S. No.	Item Description	Quantity
1.	Hot rolled steel plate Hardox 500/ JFE EH 500A-	288.75 MT
2.	Natural Rubber	49.44 MT
3.	Synthetic Rubber	49.44 MT
4.	Carbon Black	61.8 MT

NAND LAL
(CONSULTANT)
24.06.2019

DES-I

07/80
17.07.'19

(83)

Department for Promotion of Industry and Internal Trade
(TS Section)

Subject:- M/s. Kelvion India Pvt. Ltd. AA No 310825122, dated; 19/11/2018
Reference: -DGFT U.O.No.01/80/50/596/AM-19/DES-1/1149, dated; 2/07/2019

With reference to the above, the undersigned is directed to say that the AA may be ratified as under:

1. Net Empty weight of export item at Sl.No. 1 to 11 may be specified as 3301.42 Kgs (4282 Nos), 6581.68 Kgs (2920 Nos), 6297.24 Kgs (2328 Nos), 3791 Kgs (4657 Nos), 8560.76 Kgs (6520 Nos) and 13328 Kgs (6125 Nos), 7697.11 Kgs (2930 Nos), 8125.55 Kgs (2672 Nos), 9895.87 Kgs (2388 Nos), 9473.56 Kgs (1905 Nos) and 14508.63 Kgs (1630 Nos) respectively in the AA.
2. Quantity of import item at Sl.No. 1 may be allowed as 1.041 Kgs/kg content in the export item after taking 1/3rd recovery from the scrap with accountability clause.
3. Quantity of import item at Sl.No. 2 may be allowed as 1.059 Kgs/kg content in the export item after taking 1/3rd recovery from the scrap with accountability clause.
4. Quantity of import item at Sl.No. 3 may be allowed as 1.059 Kgs/kg content in the export item after taking 1/3rd recovery from the scrap with accountability clause.
5. Quantity of import item at Sl.No. 4 may be allowed as 1.041 Kgs/kg content in the export item after taking 1/3rd recovery from the scrap with accountability clause.
6. Quantity of import item at Sl.No. 5 may be allowed as 1.045 Kgs/kg content in the export item after taking 1/3rd recovery from the scrap with accountability clause.
7. Quantity of import item at Sl.No. 6 may be allowed as 1.049 Kgs/kg content in the export item after taking 1/3rd recovery from the scrap with accountability clause.
8. Quantity of import item at Sl.No. 7 may be allowed as 1.048 Kgs/kg content in the export item after taking 1/3rd recovery from the scrap with accountability clause.
9. Quantity of import item at Sl.No. 8 may be allowed as 1.088 Kgs/kg content in the export item after taking 1/3rd recovery from the scrap with accountability clause.
10. Quantity of import item at Sl.No. 9 may be allowed as 1.137 Kgs/kg content in the export item after taking 1/3rd recovery from the scrap with accountability clause.
11. Quantity of import item at Sl.No. 10 may be allowed as 1.137 Kgs/kg content in the export item after taking 1/3rd recovery from the scrap with accountability clause.
12. Quantity of import item at Sl.No. 11 may be allowed as 1.085 Kgs/kg content in the export item after taking 1/3rd recovery from the scrap with accountability clause.

Sundeep Chauhan
(Development Officer)

To,
Shri Pranav Upadhyay, Assistant Director
U.O.No. P-47011/270/2018-TSW, dt.11/07/2019

Pl. keep in comments folder.
15/07/19
Sh. Dalvee (NC-I)

7/80 S No. /22

Department for Promotion of Industry and Internal Trade
(TS Section)

Subject: -M/s ISGEC Hitachi Zosen Ltd. , AA 0510409835, Dt. 05/03/2019
Reference: - 01/80/50/783/AM-19/DES-1/ 871 dt. 29.03.2019

With reference to the above, the undersigned is directed to say that the AA may be ratified as under:

1. Net weight of the export items may be specified in the AA.
2. Import item at import item at Sl. No. 1, 23 to 27 to be of relevant grade and thickness, import items at Sl. No. 9 and 10 to be of relevant grade and diameter and import items at Sl. No. 2 to 8, 11 to 22 and 28 to 36 to be of relevant specification as contained in the export items.
3. Quantities of import item at Sl Nos. 1 may be allowed with up to 13% wastage with accountability clause after taking 1/3rd recovery.
4. Quantities of import items at Sl Nos. 2 to 4,9 and 10 may be allowed with up to 2% wastage with accountability clause.
5. Quantities of import item at Sl Nos. 5 may be allowed without any wastage on net to net basis with accountability clause.
6. Quantity of import item at Sl.No. 6 may be allowed up to 10% wastage with accountability clause.
7. Quantities of import items at Sl Nos. 7,8,11 to 15, 28 to 36 may be allowed without any wastage on net to net basis with accountability clause.
8. Total quantity of import items at Sl Nos. 16 to 22 may be allowed with up to 2% of the weight of the steel to be welded with accountability clause.
9. Quantities of import items at Sl Nos. 23 to 27 may be allowed with up to 10% wastage with accountability clause after taking 1/3rd recovery from the scrap

Sundeep Chauhan
(Development Officer)

To,
Shri Pranav Upadhyay, Asstt. Director(DGFT)
U.O.NO. P-47011/98/2019-TSW dated 27.06.2019

M.No 7/80
17/7/19

S No 134

Department for Promotion of Industry and Internal Trade
(TS Section)

Subject:- M/s Micron Instrument Pvt. Ltd. AA No.0510410158 dt. 05/04/2019.
Reference: -DGFT U.O.No.01/80/50/00001/AM-20/DES-1/1076 dated 04/06/2019

With reference to the above, the undersigned is directed to say that the AA may be ratified as under:

1. Net weight of export product may be specified as 1320.9 kgs (259 No.) .
2. Quantity of import item may be allowed as 3019.94 Kgs after taking 1/3 recovery from scrap .

Sundeep Chauhan
(Development Officer)

To,
Shri Pranav Upadhyay, Assistant Director
U.O. No. P-47011/85/2019-TSW, dt. 04/07/2019

Pl. Keep in folder for upcoming meeting.
05/07/'19

Sh. Dalveer (NC-I)

7/80
11/7/19

SNo 159

Department for Promotion of Industry and Internal Trade
(TS Section)

Subject:- M/s Micron Instrument Pvt. Ltd. AA No.0510410620 dt. 20/05/2019.
Reference: -DGFT U.O.No.01/80/50/053/AM-20/DES-1/1061 dated 03/06/2019

With reference to the above, the undersigned is directed to say that the AA may be ratified as under:

1. Net weight of export product may be specified as 1427.4 kgs.
2. Quantity of import item may be allowed as 3440.03 Kgs after taking 1/3 recovery from scrap.

Sundeep Chauhan
(Development Officer)

To,
Shri Pranav Upadhyay, Assistant Director
U.O. No. P-47011/17/2019-TSW, dt. 27/06/2019